N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Nagpur Bench,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 20.06.2022, 25.07.2022 and 01.08.2022, 05.09.2022, 12.09.2022 and 16.09.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **03.10.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri. Justice **VINAY JOSHI**	For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions. (B) Criminal Applications u/S. 482 of Cr.P.C. (C) Criminal Applications u/S. 407 of Cr.P.C. **(D) Criminal Revision Applications.**
2	The Hon'ble Shri. Justice **A. G. GHAROTE**	For admission, hearing, order matters and applications therein: **(A) Civil Writ Petitions.** **(B) Civil Revision Applications.**
3	The Hon'ble Shri Justice **A. S. KILOR**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Anticipatory Bail Applications. **(C) Criminal Appeals.** (D) Criminal matters of Single Bench not assigned to any other Court.
4	The Hon'ble Smt. Justice **M. S. JAWALKAR**	For admission, hearing & order matters and applications therein: **(A) Second Appeals and misc. applications therein.** **(B) Appeals against Orders.**
5	The Hon'ble Shri Justice **ABHAY AHUJA**	For admission, hearing, order matters and applications therein: (A) First Appeals. (B) Civil work of single bench not assigned to any other Court. **(C) Misc. Civil Applications (except assigned to other Court).**

NOTE-I

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

A) The urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice Vinay Joshi** is allowed before the Bench presided over by **Hon'ble Shri. Justice A. S. Kilor and vice versa**.

B) The urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice A. G. Gharote** is allowed before the Bench presided over by **Hon'ble Smt. Justice M. S. Jawalkar and vice versa**.

C) The urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice Abhay Ahuja** is allowed before the Bench presided over by **Hon'ble Smt. Justice M. S. Jawalkar.**

NOTE-II

The Notes below the sitting list are partially modified as under :

(4) The **Hon'ble Shri. Justice A. G. Gharote** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(5) The **Hon'ble Smt. Justice M. S. Jawalkar** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

High Court, Appellate Side	)	By Order,
	)	Sd/-
	)	(V. R. Kachare)
Bombay, dated 27.09.2022	)	Registrar (Judicial-I)